

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 75265 of 2022

(Arising out of Order-in-Appeal No. 12/SKS/BOL/ST/2017-18 dated 31.01.2018
passed by Commissioner of CGST & C.Ex., Bolpur)

Ashish Enterprise

Shashi Niketan, 5A/6, Sukanta Pally (West), Dhandabag,
Durgapur-713203, Dist.-Burdwan.

Appellant

VERSUS

Commissioner of CGST & C.Ex, Bolpur

Bolpur Commissionerate, New Bolpur CGST & C.Ex Commissionerate

Respondent

APPEARANCE :

Shri Debanuj Basu Thakur, Advocate for the Appellant
Ms. Suman, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI R.MURALIDHAR, MEMBER (JUDICIAL)

FINAL ORDER NO...75637/2026..

DATE OF HEARING : 22.05.2026

DATE OF DECISION : 22.05.2026

Per R.Muralidhar :

The appellant has filed a copy of Form No. SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No. 2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

**(R.Muralidhar)
Member (Judicial)**